

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**Original Application No.60/454/2018  
M.A. No.60/590/2018**

**Chandigarh, this the 18<sup>th</sup> day of April, 2018**

...

**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)**

...

1. Hari Om Sharma S/o Raj Kumar, Belt No. 687/CHG, Aged 38 Years,
2. Rohit Kumar, S/o Sh. Jaganpal Singh Belt No. 688/CHG, Aged 38 Years,
3. Ashok Kumar, S/o Sh. Balbir Kumar, Belt No. 692/CHG, Aged 38 Years,
4. Jaiveer Rana S/o Sh. Ranvir Singh Rana, Belt No. 693/CHG, Aged 37 Years,
5. Jaspal Singh S/o Sh. Jagir Singh, Belt No. 700/CHG, Aged 54 Years,
6. Mini W/o Sh. Vipin Bhardwaj, Belt No. 686/CHG, Aged 35 Years,
7. Sarita Roy, W/o Sh. Satyendra Roy, Belt No. 699/CHG, Aged 38 Years,
8. Eram Rizvi W/o Sh. Meesuram Zaidi Belt No. 695/CHG, Aged 37 Years,

All applicants working as Sub-Inspector in the Chandigarh Police, U.T. Chandigarh and belongs to Group 'C' post.

**.... APPLICANTS**

**VERSUS**

1. Union of India through the Secretary to Government of India, Ministry of Home Affairs, U.T. Chandigarh Branch, New Delhi.
2. Chandigarh Administration, Chandigarh through Advisor to the Administrator, U.T. Secretariat, Sector-9 Chandigarh.

3. Inspector General of Police, Union Territory, Chandigarh Police headquarters, Addl. Deluxe Building, Sector 9-D, Chandigarh.

**.... RESPONDENTS**

**Present:** Sh. Rohit Sharma, counsel for the applicants.

**ORDER (Oral)**

**HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-**

**M.A. No.60/590/2018**

Heard.

Taking into consideration, the common cause of action, similar nature of relief claimed, common interest in the matter, and for the reasons mentioned therein, the Miscellaneous Application is allowed. The applicants are permitted to join together to file the instant single application, as prayed for.

**O.A. No.60/454/2018**

The main contention of learned counsel, at this stage, is that although the question of applicability of reservation in promotion has already been decided by the Hon'ble Apex Court in the case of

**B.K. Pavitra vs. Union of India & Ors.**, 2017 (4) SCC 620 but representations dated 02.05.2017, 23.08.2016 and 01.09.2016 (Annexure A-3 Colly), filed by the applicants for redressal of their grievances have not yet been decided by the Competent Authority.

Having heard the learned counsel for the applicant, having gone through the record, with his valuable help, after considering the entire matter and without expressing any opinion on merits, lest it

may prejudice the case of either side during the course of further consideration, the main Original Application (O.A.) is disposed of with the direction to Inspector General of Police, Union Territory, Chandigarh (Respondent no.3), to consider and decide indicated representations of the applicants by passing a reasoned & speaking order, and in accordance with law, within a period of two months from the date of receipt of a certified copy of this order, and indeed before making any promotions to the posts of Inspector, U.T. Police.

Copy **dasti**.

